

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1432 OF 2002

TUESDAY, THIS THE 10TH DAY OF DECEMBER, 2002

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

Manish Kumar Mishra,

s/o late Sri Shrivurat Mishra,

r/o 31E/6,

Dabauli, Kanpur Nagar. --- --- --- Applicant.

(By Advocate:-Shri S.Kumar)

Versus

1. Union of India, through Secretary,
Ministry of Defence, Indian Ordnance Factories.

2. General Manager, Indian Ordnance Factories,
Small Arms Factory, Kalpi Road Kanpur.

Pin- 208009. --- --- --- Respondents

(By Advocate:- Shri R.C.Joshi)

O R D E R

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

By this O.A under section 19 of Administrative
Tribunals Act, 1985, applicant has prayed for a direction
to respondents No. 2 to give appointment to the applicant
on a suitable post in accordance with law within a
specified time.

2. The facts of the case are that the applicant's father
late Shri Shrivurat Mishra was serving as Examiner,
High Skill Grade-II in Small Arms Factory, Kalpi



Road, Kanpur. He died in harness on 7-1-2001 after serving for more than 35 years. He left behind him the applicant ~~as~~ his son, legal heir and representatives and a widow and one daughter. The representation was made on 2-2-2001 (Annexure-2) for giving employment ^{the} to applicant on compassionate ground as there was ^u bread ^u no earner left in the family. The grievance is that the representation of the applicant has not been considered ~~and~~ ^u no order has been passed. Considering the facts and circumstances, in our opinion, ends of justice shall be served if respondent No. 2 is directed to consider the representation of the applicant and pass an order within a specified time.

3. The O.A is accordingly disposed of finally with a direction to respondent No. 2, General Manager, Small Arms Factory, Kalpi Road, Kanpur to consider and decide the representation of the applicant dated ^u by a speaking order ^u 2-2-2001 within a period of three months from the date of a copy of this order is filed. To avoid the delay, it shall be open ^u to applicant to file copy of the representation alongwith ^u copy of this order. There shall be no order as to costs.


Vice Chairman

Madhu/